



2026:AHC:8229

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4949 of 2025

Om Prakash

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Yogesh Kumar Saxena
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following reliefs:-

"A. Issue a writ, order or direction in the nature of Mandamus directing the respondent authorities to make endorsement of orders in revenue records forthwith.

B. Issue a writ, order or direction in the nature of Mandamus directing the respondent No.5 to issue Parwana and correct the revenue records accordingly."

3. It is submitted that the present petitioner has moved an application for implementation of the order dated 27.02.2019 passed by the Settlement Officer of Consolidation and order dated 13.06.2016 passed by the Consolidation Officer, Etawah. On the aforesaid application, a report has been called for. The Consolation Lekhpal has submitted its report dated 16.01.2025; however, since then the application is pending consideration before the Consolidation Officer, Etawah, respondent No. 5.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the application moved by the present petitioner, which is still pending consideration before the Consolidation Officer, Etawah, respondent No. 5, within stipulated period as directed by this Court.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 5), before whom the implementation of the order dated 27.02.2019 passed by the Settlement

Officer of Consolidation and order dated 13.06.2013 passed by the Consolidation Officer are pending consideration, to decide the same in accordance with law expeditiously, preferably, within a period of two months from the date of production of a certified copy of this order along with a self attested copy of the instant writ petition.

6. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 13, 2026

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